

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 3464 of 2020

1. Nurul Haque	
2. Mosamas Bibi Petitioners
Versus	
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioners	: Ms. Savita Kumari, Advocate
For the State	: Mr. V.S. Sahay, A.P.P.

02/14.09.2020 Defect nos. 9 (i) to (iii) as pointed out by the office are ignored.

Ms. Savita Kumari, learned counsel for the petitioners seek permission to withdraw this application. Mr. V.S. Sahay, learned A.P.P., does not have any objection.

Permission is accorded.

This application is dismissed as withdrawn.

(R. Mukhopadhyay, J.)

Alok/-